

ACT No. XXV OF 1930.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 25th July, 1930.)

An Act further to amend the Negotiable Instruments Act, 1881, for a certain purpose.

XXVI of 1881.

WHEREAS it is expedient further to amend the Negotiable Instruments Act, 1881, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Negotiable Instruments (Amendment) Act, 1930. Short title.

XXVI of 1881.

2. After section 85 of the Negotiable Instruments Act, 1881, the following section shall be inserted, namely:—

“ 85A. Where any draft, that is, an order to pay money, drawn by one office of a bank upon another office of the same bank for a sum of money payable to order on demand, purports to be endorsed by or on behalf of the payee, the bank is discharged by payment in due course.”

Insertion of new section 85A in Act XXVI of 1881.

Drafts drawn by one branch of a bank on another payable to order.

Price 1 anna or 1½d.]

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